

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P(CAA) No.715/KB/2017

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 5<sup>TH</sup> SEPTEMBER, 2018, 10:30 A.M.

Name of the Company		Dhoot Infrastructrue Projects Ltd & Anr	
Under Section		230-232	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

① Mr. K.S. Pradhan, Joint Director, AD (CA) MCA,

*[Signature]*  
05/09/2018

2 Mr. A.K. Upadhyay  
Adv

Petitioner

*[Signature]*  
05/09/18

**ORDER**

Ld. Counsel for the petitioner and Ld. Joint Director from the Office of Regional Director representing Central Government is present.

Reply affidavit has been filed by the Ld. Joint Director of Central Government. Copy of the Official Liquidator report seen filed by the Ld. Counsel appearing for the applicant and there is income tax dues due from the transferee company. Applicant is directed to clear the dues and file undertaking affidavit. Subject to filing of affidavit, heard, reserved for orders.

*Sd*  
(Jinan K.R.)  
Member (J)